

**File No. 4(37) 2017/States/RCD/FSSAI/ Vol. I**  
**Food Safety and Standards Authority of India**  
**(A Statutory Authority established under the Food Safety and Standards Act,**  
**2006)**  
**Regulatory Compliance Division**  
**FDA Bhawan, Kotla Road, New Delhi – 110002**

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Dated, the 8<sup>th</sup> November, 2018

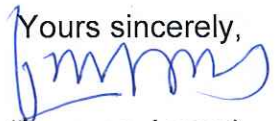
**ORDER**

**Subject:** Requirement of Manufacturing and Expiry Date with regard to "Crude Oils (edible grade)".

Food Safety and Standards Authority of India (FSSAI) has been receiving representations from various stakeholders for exemption from declaring the date of manufacturing and expiry on crude oil (edible grade) as crude oil is not meant for human consumption. Crude oil becomes fit for human consumption only after further refining and the industry is already adhering to packaging and labelling requirements including manufacturing and best before date whenever such crude oil gets refined and becomes fit for human consumption.

2. The matter has been examined and it has been decided that while declaration of the expiry date on crude oil could be done on voluntary basis, the manufacturing date shall be mandatory for domestic and imported crude oil (edible grade) to ensure food safety as crude oils could be stored for indefinite time and there are possibility of secondary oxidation and contamination of oil.

3. This issues with the approval of the Competent Authority.

Yours sincerely,  
  
(Parveen Jargar)  
Joint Director (RCD)

To,

- (i) Commissioner of Food Safety of all States/UTs
- (ii) CITO, FSSAI : For uploading this order on FSSAI website.
- (iii) All CLAs/AOs of FSSAI